

In the Central Administrative Tribunal
Principal Bench: New Delhi

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CCP No.121/92 in Date of decision: 04.09.92.
OA 382/92

Shri Satyam Kumar Sharda & Others ...Petitioners

Versus

Shri Dandapani & Others ... Respondents

Coram:-

The Hon'ble Mr. Justice V.S. Malimath, Chairman
The Hon'ble Mr. I.K. Rasgotra, Administrative Member

For the petitioners None

For the respondents None

Judgement(Oral)
(Hon'ble Mr. Justice V.S. Malimath, Chairman)

None appeared for the petitioner. We have perused the petition and the records. The complaint in this case is that the interim order made in OA No.382/92 has been violated. We have with us the original record of the case which shows that the main O.A. itself was dismissed in default and non-prosecution on 11.05.92 and the interim order also was vacated. In this background, we do not consider it a fit case for taking action under the Contempt of Courts Act. This petition is accordingly dismissed.

(I.K. Rasgotra)
Member(A)

(I.K. Rasgotra)
Member (A)

(V.S. Malimath)
Chairman

san.